**IN THE HIGH COURT OF JUDICATURE AT PATNA**
**COMPANY PETITION No.3 of 1984**

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ROHTAS INDUSTRIES LTD. (IN LIQUIDATION)

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**Appearance :**
For the Petitioner/s : Mr. Gautam Kejriwal, Adv.
For the Respondent/s : Mr. Official Liquidator

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**CORAM: HONOURABLE MR. JUSTICE HARISH KUMAR**

ORAL ORDER

651 30-01-2026 **Item (I) :- O.L.R. No. 7/2026**

The learned Official Liquidator has filed the present O.L.R. No. 7 of 2026, bringing on record the valuation report of six lots of free hold landed properties situated at different Mauza at Dehri (Rohtas) of the company under liquidation, duly prepared by the empanelled valuer. The description of the property and the value as per the valuation report have been duly mentioned in paragraph no. 4 of the present O.L.R..

2. In view of the aforesaid facts, this Court direct the Official Liquidator to publish the sale notice in the daily newspaper, one edition of English and another in a Hindi newspaper having wide circulation in the State of Bihar fixing 20.02.2026 as a date for opening the sealed tender before this Court.

3. The Official Liquidator further prays to allow him to pay the professional fee of the valuer for a sum of Rs. 87,855/-.

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4. In view of the afore-noted prayer led by learned Official Liquidator, permission is hereby accorded to ensure the payment of professional fees of the valuer, however, after proper verification.

5. The present O.L.R. No. 7 of 2026 stands disposed off.

**Item (II) :- O.L.R. No. 8/2026**

6. The learned Official Liquidator has filed the present O.L.R. No. 8 of 2026, bringing on record the valuation report of nine lots of free hold landed properties situated at different different Mauza at Rohtas of the company under liquidation, duly prepared by the empanelled valuer. The description of the property and the value as per the valuation report have been duly mentioned in paragraph no. 4 of the present O.L.R..

7. In view of the aforesaid facts, this Court direct the Official Liquidator to publish the sale notice in the daily newspaper, one edition of English and another in a Hindi newspaper having wide circulation in the State of Bihar fixing 20.02.2026 as a date for opening the sealed tender before this Court.

8. The Official Liquidator further prays to allow him to pay the professional fee for a sum of Rs. 1,74,000/- out of the

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funds of the company liquidation.

9. In view of the afore-noted prayer, led by learned Official Liquidator, permission is hereby accorded to ensure the payment of professional fees of the valuer, however, after proper verification.

10. The present O.L.R. No. 8 of 2026 stands disposed off.

**Item (III) :- I.A. No. 368/2025 with O.L.R. Nos 110/2025 and 4/2026**

11. The interlocutory application bearing I.A. No. 368/2025 with O.L.R. Nos. 110/2025 and 4/2026 have come up for consideration before this Court.

12. Having heard the parties, let the matter be placed on 06.02.2026.

**(Harish Kumar, J)**

supratim/-

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